

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6250/2022

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court Of Judicature At Allahabad)

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(I.A. NO. 265777/2023- CANCELLATION OF BAIL.
IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 71145/2022 - EXEMPTION FROM FILING O.T.)

Date : 12-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Ridhima Singh, Adv.
Ms. Veera Kaul Singh, AOR

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mrs. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is directed to file affidavit from one of the close relatives of the petitioner to take care of him as the report states that he is not mentally stable.

List the matter after three weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
COURT MASTER (NSH)